

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(T) No. 2027 of 2018

M/s Jharkhand Bijli Vitran Nigam Limited. --- --- Petitioner
Versus
Union of India & Ors. --- --- Respondents

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through : Video Conferencing

For the Petitioner : Mr. N.K. Pasari, Adv.
For the Income Tax Dept. : Mr. Rahul Lamba, Adv.

07/29.06.2020 Learned counsel Mr. Nitin Kumar Pasari represents the petitioner and respondent-Income Tax Department is represented through learned counsel Mr. Rahul Lamba.

Mr. Rahul Lamba seeks one week time to seek instructions and file counter affidavit.

Mr. Nitin Kr. Pasari makes a serious objection stating that despite sufficient time granted vide order dated 11th December 2018 counter affidavit has not yet been filed and meanwhile petitioner suffers from non-refund of TDS amount for the financial year 2008-09. He submits that the communication dated 22nd January 2020 issued by the Income Tax Officer (TRACES), CPC, TDS, Ghaziabad (Annexure-IA/1) enclosed to I.A. No.931 of 2020 shows that a request have been made to the Deputy Commissioner of Income Tax (TDS), Ranchi to process the refund claim manually as such cases cannot be processed through TRACES.

Learned counsel for the respondent-Income Tax would also meet the prayer made through the instant I.A. within the same time. Matter be listed on 13th July 2020. Petitioner, if so advised, may file any reply thereto well before the next date.

(Aparesh Kumar Singh, J.)

Shamim/

(Anubha Rawat Choudhary, J.)